

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

**Customs Appeal No. 50449 of 2021**

(Arising out of Order-in-Original No. 122/MK/Revocation of Suspension/Policy/2020 dated 29.12.2020 passed by the Commissioner of Customs (Airport & General), New Customs House, New Delhi)

**Commissioner, Customs- New Delhi**

**.... Appellant**

Airport & General Commissionerate  
NEW CUSTOMS HOUSE, NEW DELHI-110037

VERSUS

**M/s Mauli Worldwide Logistics**

**....Respondent**

J-2/107-B, DDA Flats, Kalkaji, New Delhi-110019

**APPEARANCE:**

Mr. Manish Kumar Chavda, Authorized Representative of the Department  
None for the Respondent

**CORAM:**

**HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)**

**HON'BLE MR. RAJEEV TANDON, MEMBER (TECHNICAL)**

**FINAL ORDER NO. 50801/2023**

**Date of Hearing: 28.06.2023**

**SOMESH ARORA**

When the matter was called none appeared for the respondent's side. The matter was discussed with the learned Authorized Representative who fairly mentioned that in the present matter initially a suspension action was taken under the CBLR against the respondent and the same was dropped in Appellate proceeding before this Tribunal. Later on action of revocation has been taken against which the Department is presently in appeal. He brings to our notice that Final Order no. C/A/50561/2022-CU-DB dated July 04, 2022 to bring out the position by which this Tribunal set aside the impugned order and allowed the appeal with consequential relief. Accordingly, we find

that the appeal of the Department has become infructuous as submitted by authorized representative. The same is allowed to be withdrawn. The appeal is dismissed as withdrawn.

(Order dictated and pronounced in the open Court)

**(SOMESH ARORA)**  
**MEMBER (JUDICIAL)**

**(RAJEEV TANDON)**  
**MEMBER (TECHNICAL)**

Archana